

*[Translation]***Textiles Export Target of Uttar Pradesh**

450. SHRI JAGAT VIR SINGH DRONA: Will the Minister of TEXTILES be pleased to state :

(a) whether a target of export of Textiles worth Rs. 2100 crores for the Uttar Pradesh textiles Industry has been set by the 2000 A.D and the Uttar Pradesh Export Corporation has formulated an action plan for this purpose but the lack of infrastructural facilities are becoming too obstacles in achieving the said target; and

(b) if so, the measures proposed to be taken by the State and Union Government for achieving the Target?

THE MINISTER OF TEXTILES ( SHRI KASHIRAM RANA ): (a) and (b) The Union Government does not fix export targets state-wise. However, in order to boost the exports of textiles, Government have been taking a number of steps, which includes encouraging exporters to participate in buyer-seller meets; fairs and exhibitions enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export production; ensuring increased availability of export credit etc.

*[English]***Setting up of Industries in Kashmir**

451. PROF. SAIFUDDIN SOZ : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any proposal under consideration of the Government to set up Eco-friendly Electronic Industries in Kashmir Valley ;

(b) if so, the details thereof; and

(c) the number and type of Industries which are likely to be set up there in the foreseeable future ?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) No, Sir.

(b) and (c) Does not arise.

*[Translation]***Coal reserve**

452. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COAL be pleased to state :

(a) whether any criteria to conduct an enquiry into the matter of short fall in coal reserve of Central Coalfields Limited and Bharat Coking Coal Limited has been fixed in the Coal India Board's meeting held in 1991;

(b) if so, the details thereof;

(c) whether any positive efforts have been made to estimate the annual production of Coal during the last three years and during the current year, till April, 1998; and

(d) if so, the number of officials against whom action has been taken for over reporting about coal production ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) and (b) In the 118th meeting of the Board of Directors of Coal India Limited held on 22.8.91, the Board approved adoption of the "Code for Uniform System of Maintenance, Control and Verification of Coal Stock of all mines of CIL" which consists of guidelines for reporting of correct production from underground and opencast mines separately, reconciliation of the daily maintenance of the proper records/registers of production, stocks etc. and fixing of responsibility of maintenance of such records.

(c) Annual coal production is finalised after physical verification of coal stock by CIL inventory teams. This exercise is taken up every year immediately after the close of the preceding financial year.

(d) The number of cases of coal stock shortages and over-reporting of production in which disciplinary and administrative action has been taken on consideration of the reports of the two Government committees set up to investigate into the coal stock shortages in BCCL and CCL is given below :

Action taken	BCCL Cases	CCL Cases
Removal from service	5	-
Demotion	18	-
Reduction to lower grade	11	2
Minor penalties and administrative action	30	6
Total	64	8

**Agenda of WTO**

453. SHRI RUPCHAND PAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to reconsider and redefine its stand on the agenda set by the W.T.O ; and

(b) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) India has expressed its views on WTO's work programme through the Commerce Minister's speech in the Second Ministerial Conference of